

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.54
TP (Co. Act.)- 14(PB)/2024
Old CP No. 993/2015

IN THE MATTER OF:

P.E.B. Indochina Limited Petitioner/Applicant
Vs.	
PEB Steel Lloyd India Limited Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Pratiksha Mishra, Adv.
For the Respondent : Mr. Ashish Verma, Mr. Kartikey, Advs.

ORDER

Ld. Counsel Ms. Pratiksha Mishra appeared through VC on behalf of the Petitioner and stated that she has filed Form-1 in compliance of our earlier order dated 22.04.2024. However, the same is not available on the DMS portal, Ld. Counsel seeks time to get the same cleared from the Registry and place it before us on the next date of hearing. She is also directed to submit the hard copies of the same.

Ld. Counsel Mr. Kartikay also appeared through VC on behalf of the Respondent and sought time to file the response to the application.

At request and with consent of the parties, list the matter for a physical hearing **on 28.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)